श्री विभृति मिश्रो

एंटेन्सन काल किया था २ तारील को ऑर आड ९२ तारील हो गई।

अध्यक्त सहीत्यः इसी नियं में नं उन सं कहा कि वह बक्त बक्त पर स्टंटमेन्ट दं तो ठीक होगा।

Shri V. G. Deshpande (Guna): They have done nothing after that,

Shri Nanda: I am going to lay a statement on the Table of the House in the next two or three days which will cover the States of Assam, Bengal, and Bihar and any further information about the U. P. that might become available.

Ahri S. L. Saksena (Gorakhpur Distt. North): In view of the wide-spread floods in the country, will the Government consider allotting one day for discussing the flood situation all over the country?

Mr. Speaker: What is the idea of the Government?

Shri Nanda: I have not followed what the hon, Member has said.

Mr. Speaker: Let us first have the facts clarified. As the hon. Minister said, the rains are yet on and the situation is changing. The present adjournment motion refers to a second instalment of rains, I think, let them collect all the facts. Let us be then ready with the facts for a further discussion. At present, the situation is a continuing one unfortunately, and a changing one.

Shri Nanda: But, fortunately, as the reports which I have received show, it is not so bad. The apprehensions are not well founded. It has not been a very heavy rain, after I made the earlier statement. It was a very much worse position when I made that statement.

Mr. Speaker: Let us now proceed to the next business.

ABDUCTED PERSONS (RECOVERY AND RESTORATION) CONTINU-

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to move for leave to introduce a Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period"

The motion was adopted.

Sardar Swaran Singh: I introduce the Bill.

COMPANIES BILL

Mr. Speaker: The House will now proceed with the further cosideration of the following motion:

"That the Bill to consolidate and amend the law relating to companies and certain other associations as reported by the Joint Committee, be taken into consideration."

Shri Sadhan Gupta (Calcutta South-East): Day before yesterday, when I was speaking, I had shown......

Mr. Speaker: I might remind him that he has already taken 29 minutes. Remembering that, he may proceed with his further comments.

Shri Sadhan Gupta: I had shown the necessity of loosening the foreign grip over our economy and how it could be done. I was also trying to show the futility of the claim that this Bill would end all abuses in the matter of company management. In that connection, I was dealing with the managing agency system. I had shown how through interlocking of business, managing agencies were able to defraud the Government and